

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2950  
TO BE ANSWERED ON 11.05.2016**

**STATE OF RAILWAY STATIONS AND TRACKS**

**2950. SHRI B. V. NAIK:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the National Green Tribunal has taken notice of the poor state of affairs of the railways stations and tracks and if so, the details thereof;**
- (b) whether the contractors engaged for cleaning stations and trains are discharging their duty satisfactorily;**
- (c) if not, the steps taken or will be taken by the Government to ensure that such duties are discharged properly; and**
- (d) whether such waste is segregated into biodegradable and non-biodegradable waste and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI MANOJ SINHA)**

- (a) The National Green Tribunal (NGT), Principal Bench, New Delhi in their order against OA No. 141 of 2014 has made certain observations which are as under :**
  - i. Municipal Solid Waste (MSW) accumulated already in the encroached Railway land in Delhi area should be cleared and disposed off appropriately by Railways as a one time effort after which action should be taken to maintain these areas**

**clean by growing of trees and levying monetary compensation of ₹ 5000/- on polluters under “Polluters Pay Principle”.**

- ii. Appropriate sized dustbins must be put up at convenient locations in all such encroachment areas and arrangements made by the local government for disposal of MSW collected in such dustbins, as per the extant rules.**
- iii. Suitable mobile toilets/eco friendly toilets have to be provided for the use of encroachers in the Railway land by the local government on the Railway track and nearby areas.**
- iv. Similar instructions should be issued to other Zonal Railways also.**

**(b) & (c) Performance of contractors engaged for cleaning stations and trains are monitored and evaluated on the basis of laid down criteria. In case of any deficiency, necessary corrective steps are taken including penal action against contractors, which are also part of the provisions of contract.**

**(d) Instructions for segregation of waste into biodegradable and non-biodegradable have been issued with regard to the catering waste for both mobile and static units. The same is implemented progressively.**

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